

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 487 of 2012

(Arising out of Order-in-Original No. 57-110-CE/PKJ/CCE/ADJ/2012 dated 28.02.2012 passed by Commissioner of Central Excise, New Delhi.

M/s. Hindalco Industries Ltd.,
Belur Works, 39, G.T. Road, P.O.- Belurmoth -711202,
Dist.-Howrah.

..Appellant

VERSUS

Commissioner of Central Excise, Kolkata-II.
Customs House, M.S. Building, 15/1 Strand Road, Kolkata-700001.

...Respondent

..
APPERANCE :

Ms. Uditā Saraf, Advocate for the Appellant
Shri S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...75564/2023

DATE OF HEARING : 06.06.2023
DATE OF DECISION : 06.06.2023

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-
(P. K. Choudhary)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.